

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH

O.A. No.  
~~Case No.~~

21 of 1991.

DATE OF DECISION 18/10/1994.

Shri B.G.Patel & 8 Ors. Petitioner

Shri P.J.Bhatt Advocate for the Petitioner(s)

Versus

Union of India and ors. Respondent

Shri Akil Kureshi Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. V.Radhakrishnan : Member (K)

The Hon'ble Mr. Dr. R.K.Saxena : Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

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1. Shri B.G.Patel,  
S.S.(O) C.T.O.,
2. Shri D.B.Patel,  
S.S.(O) C.T.O.,
3. Shri D.N.Modi,  
S.S.(O) C.T.O.,
4. Shri K.C.Dave,  
T.M. (O.P.),
5. Shri G.R.Patel,  
S.S.(O) .
6. Shri N.A.Patel,  
S.S.(O)
7. Shri D.V.Gajjar,  
T.M. (O.P.),
8. Shri B.N.Patel,  
II S.S.(O),
9. Shri R.T.Shah,  
T.M. (O.P.),  
All are working in  
Central Telegraph Office,  
Bhadra,  
Ahmedabad.

...Applicants.

(Advocate : Mr.P.J.Bhatt)

Versus

1. The Chief Superintendent,  
Central Telegraph office,  
Bhadra,  
Ahmedabad - 380 001.
2. The Union of India,  
to be served through  
The General Manager,  
Telecom Gujarat Circle,  
High Court Road,  
Ahmedabad - 380 009.

...Respondents.

(Advocate : Mr.Akil Kureshi)

ORAL JUDGMENT

O.A.NO. 21 OF 1991.

Date : 18/10/1994.

Per : Hon'ble Dr.R.K.Saxena : Member (J)

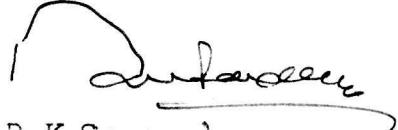
This application has been moved by Shri B.G.Patel  
and eight otherz persons challenging the order passed by

the respondents regarding their claim of LTC for the block year 1988. During the arguments, it is revealed that there is dispute if the journey was undertaken by the applicants through such means of ~~conveniences~~ as were permitted under rules. It is also transpired from the arguments of the learned counsel of the respondents that the applicants had disclosed at the time of seeking advance that journey would be performed by first class luxury bus. ~~but~~ It was not done. It was also pointed out that after the LTC claim was rejected, the applicants had filed for representation which was pending/disposal and no order could be passed because the applicants had approached this Tribunal. The learned counsel for the applicants wants that the claim of the applicants may be considered by the Department on the pending representation as well as on the fresh representation which shall be made within a shortest period and considering the evidence in support of the claim, he would be satisfied. We, accordingly, direct the applicants to make a fresh representation about their claim along with evidence, whatever they have got, to the department, within a period of two weeks and the respondents shall dispose of the said representation

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and take the entire evidence into consideration within a period of eight weeks thereafter. The result of the representation shall also be communicated to the applicants within a week thereafter. The applicants are at liberty to approach the Tribunal, if any grievance, still remains against the order passed. The application stands disposed of accordingly. No order as to costs.

  
(Dr. R.K. Saxena)  
Member (J)

  
(V. Radhakrishnan)  
Member (A)

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